

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/911/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dulal Mech, Presiding officer, Labour Court Dibrugarh,
the then, Member,
Motor Accident Claims Tribunal, Goalpara.

Dated Guwahati the 18th February, 2020.

Sub: Commuted Leave along with station leave permission and charge hand over.

Ref:- Your letter No. MACT/GLP/2019/710, dtd. 05.11.2019.

Sir,

In partial modification of this Registry's earlier letter **No HC.VII-70/1992/6676/A Dated 13.11.2019**, I am directed to inform you that you have been granted commuted leave for 3 (three) days from 09.10.2019 to 11.10.2019 along with station leave permission till morning of 14.10.2019, subject to your submission of medical certificate and leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You have also been asked to submit application in prescribed format. Further, you have been allowed retrospectively to hand over charge to the District & Sessions Judge, Goalpara during this period.

Yours faithfully,

Sdt-

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/912- /A, dated 18-2-2020

Copy to:- 1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

2. The District and Sessions Judge, Goalpara, for information and necessary action.

3. The Systems Analysts, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

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